

**Discrimination Meted out to Ex-servicemen Re-employed in State Bank of India**

6774. SHRI MOTI LAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) have any representations been received by Government from All India Ex-servicemen Bank Employees Federation in regard to discrimination meted out to ex-servicemen of other ranks re-employed in State Bank of India for the purpose of appointment to the post of Junior Security Officers ;

(b) whether it is a fact that other nationalised banks such as Central Bank of India, Indian Overseas Bank and Reserve Bank of India have appointed ex-servicemen of other ranks amongst the re-employed ex-servicemen for the similar posts ;

(c) if the answer to (a) & (b) is in affirmative, the reasons for the State Bank of India to make discrimination ; and

(d) action taken by Government on the representation ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) It has been reported by the State Bank of India that All-India-Ex-Servicemen Bank Employees Federation had submitted representations in June, 1982 and March, 1983 against non-consideration of one of its employees who is an ex-Serviceman belonging to "other ranks" for the post of Junior Security Officer. The eligibility criteria for the said post required the applicants to be Commissioned Officers of the Defence Forces with age below 35 years. As the employee did not satisfy these criteria he was not called for the interview.

As per reports received from Central Bank of India and Reserve Bank of India, no ex-Servicemen of 'other ranks' amongst the re-employed ex-Servicemen has been appointed for similar posts.

**Promotion of Ex-Servicemen Re-Employed in Public Sector Banks**

6775. SHRI KRISHNA CHANDRA HALDER : Will the Minister of FINANCE be pleased to state :

(a) whether Government had issued any instructions in January, 1983 to relax rules in regard to promotion from one cadre to another for the ex-servicemen re-employed in public sector banks on the basis of the services rendered in the forces ;

(b) has any representation been received by Government from All India Ex-servicemen Bank Employees Federation for non-implementation of the instructions by the State Bank of India, New Delhi, local head office in the test held for promotion from clerical to officer's cadre in the month of October, 1983 ;

(c) if answer to (a) and (b) is in affirmative, the reasons for State Bank of India not to implement the instructions ; and

(d) action taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) In January 1983, Government had issued certain guidelines to the public sector banks on the subject of fixation of pay and the eligibility criteria for availing housing loan, conveyance loan, etc. by the ex-Servicemen re-employed by these banks. It had inter-alia been suggested to the banks that they may consider giving weightage in promotions from one cadre to another to such ex-Servicemen for past service rendered in Armed Forces. While in the matter of fixation of pay and housing/conveyance loan the banks including State Bank of India have since taken action, the Indian Banks' Association has pointed out certain difficulties in allowing such